NATIONAL COMPANY LAW TRIBUNAL ITEM NO : 18
ALLAHABAD BENCH

CP NO.(IB) 220/ALD/2019, CA NO. 30/2020

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.12.2020 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : MEKASTE FINLEASE LTD. V/s SUNWORLD DEVELOPERS PVT. LTD.

SECTION: 7 OF IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR PETITIONER : **MS. REEMA JAIN ALONGWITH SH. ANKUR DUGAR, ADVS.**

COUNSEL FOR RESPONDENT : **SH. ZAIN ABBAS, SH. VINAYAK MITHAL, SH. SAGAR MEHROTRA, ADVS.**

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The matter was taken up today through Video Conferencing.

Sh. Ms. Reem Jain alongwith Sh. Ankut Dugar, Advocate for the Petitioner and Sh. Zain Abbas, Sh. Vinayak Mittal, Sh. Sagar Mehrotra, Advocates for the Respondent through video conferencing.

Perusal of the earlier order of this Court dated 10.02.2020, shows that the Intervention Application was filed by ~~the~~ Sh. Kartikeya Saran alongwith Sh. Varun Singh, Advocate for the Applicant/Intervention and the learned counsel for the petitioner was granted time to file reply to the Intervention Application, which has not yet been filed.

Accordingly, put up on 12th February, 2021 before the Regular Court/ Video Conferencing, by which date petitioner may file reply to the intervention application filed by the Applicant.

—Sd—

Dated : 09.12.2020

JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Typed by :
Md. Zaid
(Stenographer)